

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A. NOS.95-101 IN CIVIL APPEAL NOS.8385-8391 OF 2002

STATE OF HARYANA

Appellant (s)

VERSUS

VATSAL VASHISHT & ORS.

Respondent(s)

(For clarification and office report)

Date: 03/04/2006 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

For Appellant(s)

Mr. T.V. George,Adv.

For Respondent(s)/

Mr. Jasbir Singh Malik,Adv.

Applicant(s)

Mr. Arun Kumar Singh,Adv.

Mr. S.K. Sabharwal,Adv.

Mr. Balbir Singh Gupta,Adv.

Mr. K.B. Rohtagi,Adv.

Ms. Aparna Rohatgi Jain,Adv.

Mr. Mahesh Kasana,Adv.

Mr. Pardeep Gupta,Adv.

Mr. K.K. Mohan,Adv.

Ms. Lalita Kaushik ,Adv

Mr. Brijender Chahar,Adv.

Ms. Jyoti Chahar,Adv.

Mr. Vinay Garg ,Adv

Mr. Chand Kiran,Adv.

Dr. Indra Pratap Singh,Adv.

Mr. B.L. Rathi,Adv.

Dr. Krishan Singh Chauhan ,Adv

Ms. Kamakshi S. Mehlwal ,Adv

Mr. Arvind Kumar Gupta ,Adv

Mr. Rakesh K. Khanna,Adv.

Mr. Surya Kant, Adv.

UPON hearing counsel the Court made the following

O R D E R

Perused the letter.

The matter is adjourned.

[ T.I. Rajput ]

[ V.P. Tyagi ]

A.R.-cum-P.S.

Court Master